



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Securities & Exchange Board of India
Overseas Towers, 7th Floor, 756-L, Anna
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Chennai – 600002
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**ADDENDUM TO THE PUBLIC NOTICE FOR E-AUCTION FOR SALE OF
IMMOVABLE PROPERTY OF
M/S SANGHI PLANTATIONS LIMITED**

Pursuant to recovery certificate no. 3168 of 2020 drawn in respect of M/S Sanghi Plantations Limited and in continuation of the recovery proceedings, Securities and Exchange Board of India ("SEBI"), vide notice dated September 11, 2024 has invited bids for sale of properties of defaulters in the matter of **M/S SANGHI PLANTATIONS LIMITED** through e-auction platform on "*as is where is and whatever there is*" basis.

However, the defaulter, M/S Sanghi Plantations Limited has fully settled the principal amount due, as outlined in the said certificate and has requested additional time to settle outstanding interest and to comply with all terms of the said certificate and the WTM Order dated October 17, 2017.

Considering the above, it has been decided to postpone the e-auction of the property. The new dates for the EMD and Auction will be communicated at a later time.

Sd/-

Place: Chennai

Date: October 08, 2024

**General Manager & Recovery Officer
Securities and Exchange Board of India**